

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3163
ANSWERED ON:23.12.2003
CENTRAL ASSISTANCE UNDER URIF
GANGASANDRA SIDDAPPA BASAVARAJ;IQBAL AHMED SARADGI

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Union Government had fixed October 15, 2003 as the target date for State Governments to sign the memorandum of agreement for availing Central assistance under the Urban Reforms Incentive Fund;
- (b) if so, whether only eight States have signed MoA with the Union Government so far;
- (c) if so, the States which have not signed this MoA so far alongwith the reasons therefor;
- (d) the time by which the remaining States are likely to sign the same;
- (e) the amount provided to States out of this fund so far, State-wise; and
- (f) the time by which this fund is likely to be utilised for urban reforms?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a): The proposal to release grants to the State Governments under Urban Reforms Incentive Fund was approved by Govt. of India on 28.6.2003. A time schedule was set for signing the Memorandum of Agreement (MoA) by the States/UTs by 30.9.2003. However, Memorandum of Agreement have been signed thereafter also, as it is a continuing process.

(b): Thirteen States and three Union Territories have signed Memorandum of Agreement/truncated Memorandum of Agreement so far.

(c): As given in Annexure-I.

(d) It depends solely on the willingness of the respective State/UT Governments to sign Memorandum of Agreement/truncated Memorandum of Agreement.

(e): As given in Annexure-II.

(f): As soon as State/Union Territory Governments sign Memorandum of Agreement/truncated Memorandum of Agreement, Ministry of Finance is advised by this Ministry to release 50% of the admissible grant for the year 2003-2004 after taking into account the total weightage allotted to urban reforms agreed upon. The remaining 50% of the grant for the year 2003-2004 would be released only after an assessment to be made by the Empowered Committee under the Chairmanship of the Secretary, Department of Urban Employment & Poverty Alleviation regarding action taken by State Governments to achieve the desired level of agreed reforms. Releases in future years will depend upon achieving the milestones fixed for that year against each agreed reform area.

ANNEXURE-I

ANNEXURES REFERRED TO IN REPLY TO LOK SABHA USQ.NO. 3163 FOR 23.12.2003.

STATES/UTs WHICH HAVE NOT SIGNED MoA SO FAR

S.NO. NAME OF STATES/UTs

1. ARUNACHAL PRADESH @
2. ASSAM #
3. BIHAR #
4. GOA @
5. GUJARAT #
6. HIMACHAL PRADESH #

7. JAMMU & KASHMIR @
8. JHARKHAND #
9. MEGHALAYA @
10. MIZORAM #
11. PUNJAB @
12. RAJASTHAN @
13. SIKKIM #
14. UTTAR PRADESH #
15. UTTARANCHAL @
16. DADRA & NAGAR HAVELI \$
17. DAMAN & DIU #
18. LAKSHADWEEP \$
19. PONDICHERRY #

\$ Union Territory of Dadra & Nagar Haveli has informed that URIF scheme cannot be implemented as there is no municipality in Dadra & Nagar Haveli. Union Territory administration of Lakshadweep has intimated that they have already implemented six out of seven areas of reforms under URIF scheme and hence do not intend to enter into Memorandum of Agreement (MOA).

@ These States are willing to sign Memorandum of Agreement. Necessary papers have already been sent to these State Governments and Memorandum of Agreement is likely to be signed shortly by these States/UTs.

These States have not responded so far. These States/UTs have been requested to send an early reply.

ANNEXURE-II

S. NO.	NAME OF STATES/UTS	Total allocation out of Rs.500 crores as per percentage of Urban Population (in crore)	Total eligible amount of allocation keeping in view the reforms agreed to be carried out (in crore)
1.	TAMIL NADU	47.75	38.20
2.	MADHYA PRADESH	28.20	28.20
3.	CHHATTISGARH	7.30	5.84
4.	TRIPURA	0.95	0.95
5.	KARNATAKA	31.40	18.84
6.	MAHARASHTRA	71.85	71.85
7.	MANIPUR	1.00	0.80
8.	KERALA	14.50	14.50
9.	HARYANA	10.70	8.56
10.	CHANDIGARH	1.40	1.40
11.	ANDHRA PRADESH	35.95	17.975
12.	A & N ISLANDS	0.20	0.20
13.	WEST BENGAL	39.40	19.70
14.	ORISSA	9.65	9.65
15.	NAGALAND	0.60	0.42
16.	DELHI	22.45	17.96

Note:- 50% of the total eligible amount is to be released after signing of Memorandum of Agreement (MoA)/truncated Memorandum of Agreement. The balance will be released after progress is assessed by the empowered committee set up under the Chairmanship of Secretary (UEPA).